

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:1470
ANSWERED ON:21.07.2014
INTERNATIONAL MOBILE SIM CARDS
Jardosh Smt. Darshana Vikram

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has taken note of the sale of international pre-paid mobile SIM cards/calling cards without proper verification of the subscribers;
- (b) if so, the details of such cases noticed during the last three years;
- (c) whether the Government has any proposal to prevent misuse of international SIM cards by anti-social elements in the country;
- (d) if so, the details thereof; and
- (e) the steps taken/being taken by the Government in this regard?

Answer

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY & LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD)

(a) Madam, The companies authorised / permitted for sale / rent of International SIM Cards / Calling Cards in India are selling foreign telecom company's SIM cards which are meant for use outside India. The Department of Telecom (DoT) issues No Objection Certificate (NOC) to the applicant companies who want to sell / rent International pre-paid mobile SIM cards / calling cards on the terms and conditions of the NOC. These NOC holders have to comply with the terms & conditions of NOC, inter-alia, that the proper verification of the user is required before selling / renting such cards.

(b) One such case of sale of international pre-paid mobile SIM cards/calling cards without proper verification of the subscribers concerning M/s Uniconnect SIM Pvt Ltd., Mumbai has come to the notice of DoT during last three years.

(c) to (e) As per the terms & conditions of NOC, the company has to provide complete details of sold / rented SIM cards to the designated security agencies including DoT on monthly basis which also helps to prevent misuse of such cards by the users including anti-social elements in the country.